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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO. 702/99

DATE OF ORDER : 06-05-1999

Between :-

R.Shiva Kumar

... Applicant  
And

1. The Chiarman,  
Railway Recruitment Board,  
18 Millers Road, Bangalore-500 046.
2. The Chief Personnel Officer,  
SC Railway, Rail Nilayam, Sec'bad.
3. The Divisional Personnel Officer,  
SC Rlys, Guntakal Division, Guntakal.
4. Sr.Divisional Electrical Engineer,  
SC Railway Guntakal Division, Guntakal.
5. The Chairman, Railway Board, New Delhi.

... Respondents

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Counsel for the Applicant : Shri S.RamakBishna Rao

Counsel for the Respondents : Shri N.R.Devaraj, SC for Rlys

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CORAM:

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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... 2.

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(Order per Hon'ble Shri H.Rajendra Prasad, Member (A) ).

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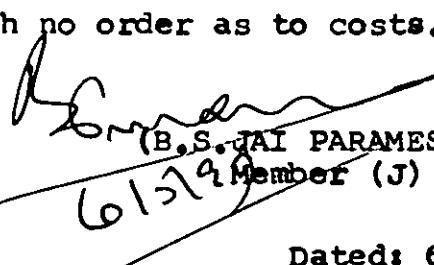
Heard Sri S.Ramakrishna Rao for the applicant and Sri NR Devaraj for the respondents.

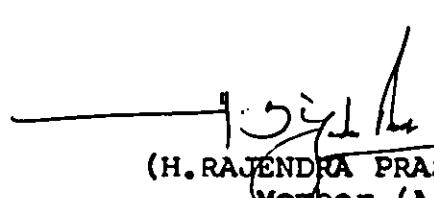
2. The facts of this case are identical to those contained in OA 661/99 which was disposed of on 29.4.1999.

3. The following directions were given in the said OA :-

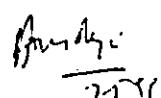
"The applicant if so advised may submit a detailed representation to the impugned show cause notice dt.21.4.1999 within the stipulated time. If such a representation is received from the applicant within the stipulated time, the same should be disposed of in accordance with the rules. If it is decided to terminate the services of the applicant after the perusal of the representation of the applicant, such an order shall come into force only after 20 days of the receipt of the order by the applicant.

4. It is directed that the above instructions will be followed in the present OA as well. Thus the OA is disposed of with no order as to costs.

  
(B.S.JAI PARAMESHWAR)  
(61519) Member (J)

  
(H.RAJENDRA PRASAD)  
Member (A)

Dated: 6th May, 1999.  
Dictated in Open Court.

  
7/17/

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